

HIGH COURT OF DELHI AT NEW DELHI

No.487/Estt/E-I/DHC

Dated: 22.12.2020

NOTIFICATION

SUBJECT: ARRANGEMENT OF MENTIONING AND HEARING OF URGENT MATTERS DURING WINTER VACATION - 2020

1. It is hereby notified that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges for hearing urgent matters, if any, during ensuing Winter Vacation 2020:-

S.No.	Name of the Hon'ble Judges	Period	
		From	To
1.	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Anup Jairam Bhambhani	26.12.2020	28.12.2020
2.	Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Sanjeev Narula	29.12.2020	31.12.2020
3.	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Manoj Kumar Ohri	01.01.2021	03.01.2021

2. Hon'ble the Chief Justice is further pleased to pass the following orders for being followed during the course of winter vacation:-

(i) The Hon'ble Judges will sit in Division Benches and also singly to hear urgent Civil and Criminal matters and such other matters as may be placed before them as per the schedule of dates given above.

(ii) Ordinarily the Hon'ble Judges will sit in Virtual Court on Monday, Wednesday and Friday and such other days as they may think fit at 10.30 A.M. The sitting may continue for the next succeeding day if matters fixed for any day are not finished on that day.

(iii) If one of the Hon'ble Judges is not available on any day for any unforeseen reason, the other Hon'ble Judge may sit alone subject to the condition that the Hon'ble Judge shall not dismiss the Division Bench matters.

3. The existing practice of mentioning of urgent matters through online system shall continue before the designated Officers mentioned below on the dates mentioned against them:

- I. Mr. Parveen Uppal, Registrar (Mob. No.9717394810) on 26.12.2020
- II. Mr. Manoj Verma, Registrar (Mob. No.9717394830) on 28.12.2020
- III. Mr. Sunil Kumar Koushal, Registrar (Mob. No.9717394805) on 29.12.2020 and 30.12.2020
- IV. Mr. Janardan Tripathi, Registrar (Mob. No.9717394839) on 31.12.2020

4. No physical mentioning of urgent matters shall be entertained.
5. Mentioning of the extremely urgent matters would be made only through clickable link <https://tinyurl.com/y7se5gl2> OR http://164.100.68.118:8080/DHC_FILING/. The aforesaid link would be available from 09.00 A.M. to 10.30 A.M. on all the working days during the ensuing winter vacation, except Sundays and Holidays. All the mandatory fields mentioned in said link must be filled up, failing which the said request will not be processed.
6. Urgency be explained clearly by uploading a pdf file comprising of one page (not more than 5 MB in size). The request shall not be processed in case of insufficient particulars.
7. Once an application is successfully uploaded on the abovementioned link, a system generated SMS confirmation will be sent on the registered mobile number intimating the advocate of successful registration of the prayer for urgent listing. This however, shall not be construed as request for urgent listing having been allowed.

8. Once the mentioning is allowed, an SMS shall be sent to the advocate on the registered mobile number intimating the same. All requisite documents be transmitted be filed online within two hours of receiving of confirmatory SMS to ensure that the matter gets listed for the given date. If the matter is clear from all 'defects', it will be listed on the given date and time for hearing.
9. The senior most Joint Registrar(Judicial)/Joint Registrar on duty will monitor the work of marking of cases as well as preparation of cause list and all the matters related thereto. He/She will sit in Room No.101, 1st Floor, 'A' Block, Tel. No.23388470.

BY ORDER


Sd/-
(Manoj Jain)
Registrar General

Endst. No.17847-80/E-I/Estt./DHC

Dated: 22.12.2020

Copy forwarded for information & necessary action to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
10. The District & Sessions Judge, South District, Saket Courts, New Delhi.
11. The District & Sessions Judge, North – West District, Rohini Courts, Delhi.
12. The District & Sessions Judge, South – East District, Saket Courts, Delhi.
13. The District & Sessions Judge, South – West District, Dwarka Courts, Delhi.
14. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
15. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
16. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
17. The District & Sessions Judge, North District, Rohini Courts, Delhi.
18. The District & Sessions Judge, West District, Tis Hazari
19. The District & Sessions Judge, North – East District, Karkardooma Courts, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. OSD-cum- Registrar to Hon'ble the Chief Justice
27. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
28. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
29. The Joint Registrar-cum-P.A. to Registrar General.
30. Private Secretaries to all Hon'ble Judges.
31. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
32. P.A. to Registrar (IT) with the request to arrange to upload the Notification on the website of this Court.
33. Copy to be displayed on the Notice Board.
34. Guard file.


(Vandana Kairon)
Joint Registrar (Estt.-I)